

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO. 1282/2001

New Delhi, this the 18th day of July, 2001

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)
HON'BLE SHRI SHANKAR RAJU, MEMBER (J)

Shri B.N.Panda
Additional Director of Income Tax
Flat No.509-C, Third Floor
Sector-III, R.K.Puram
New Delhi - 110 022.

...Applicant
(By Advocate Shri P.K.Sahu)

V E R S U S

1. Union of India
Through Secretary to the Govt. of India
Ministry of Finance, Deptt. of Revenue
North Block, New Delhi - 110001.
2. Chairman
Central Board of Direct Taxes
North Block, New Delhi-110001.
3. Shri Sandip Garg
Under Secretary to the Govt. of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
North Block, New Delhi - 110001.
4. Director of Income-Tax (Vig)
First Floor, Dayal Singh Public Library
1, Din Dayal Upadhyay Marg
New Delhi - 110 002.
5. Shri P.M.Pillai
Under Secretary
Central Vigilance Commission
Satarkata Bhawan
INA, New Delhi.

...Respondents
(None present)

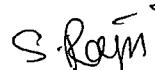
O R D E R (ORAL)

By Hon'ble Shri Govindan S. Tampi, Member (A)

Shri P.K.Sahoo, learned proxy counsel for the applicant submits that he would like to withdraw the OA with liberty to file fresh OA correctly. Request

made for withdrawal of the application is accordingly granted.

2. OA is dismissed as withdrawn with liberty to take steps as advised, in accordance with law.



(SHANKAR RAJU)
MEMBER (J)

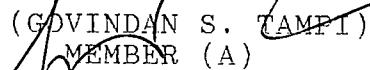


(GOVINDAN S. TAMPI)
MEMBER (A)

Later Shri V.P.Uppal, learned counsel for the respondents has appeared.



(SHANKAR RAJU)
MEMBER (J)



(GOVINDAN S. TAMPI)
MEMBER (A)

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